

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 34(ND)16
CA. NO.

CORAM:

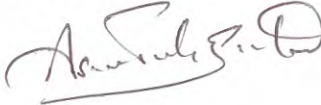
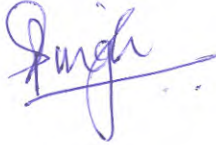
PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2017

NAME OF THE COMPANY: M/s Leena Mehta V/s. M/s. Gangotri Constructions Pvt. Ltd. & Ors.

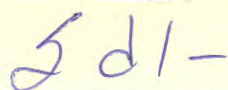
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rishi Sood	Advocate	Respondents	
2.	Ashutosh Mishra	Advocate		
1.	Priyanka Singh	Adv - Order	Petitioners	

Learned counsel for the respondent has made a statement at the Bar that there has been full compliance of the settlement in this case and nothing further survives. This fact is disputed by the learned counsel for the petitioner.

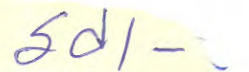
Let an affidavit be filed by the respondent giving details of the share certificates being transferred in favour of petitioners no. 1 to 4, accompanied by the tracking report of the courier service through which they were sent.

To come up on 17th May 2017.



[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]